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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. NO. 506/96

Between:

Date of Order: 23/4/96

T.Ramesh Babu

Applicant

And

1. The Executive Engineer, Visakhapatnam Central Division No. III, Central Public Works Department, Visakhapatnam.
2. The Chief Engineer, South Zone, II, Tilak Road, Hyderabad.
3. The Director General of Works, Central Public Works Department, Nirman Bhawan, New Delhi- 110 011.

Respondents.

Counsel for the Applicant : Mr. S. Satyanarayana

Counsel for the Respondents : Mr. N. R. Devraj, Sr. CGSC

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

contd.

-2-

O.A. 506/96.

Dt. of Decision : 23-04-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

The applicant is reported to have worked during the year 1987, 1988 and 1989 as Draughtsman (Civil) on casual basis. The applicant has filed letter No.10/14/VCD II/93/708 (Annexure A-3) dated 13-05-93 to substantiate that he worked as a casual draughtsman during that period. He was not engaged as casual draughtsman after the period mentioned in the A-3 Annexure.

He submitted a representation to the respondents for considering his case for regularisation by letter dated 12-4-93 (Annexure A-2). He followed it up with a reminder in the month of September 1995 (Annexure A-4). It is stated by him that no reply has been received for these representations so far.

2. This OA is filed for regularising <sup>his</sup> service in the category of draughtsman (Civil) after re-instating him in service.

3. Heard Shri S. Satyanarayana, learned counsel for the applicant and Shri N.R. Devaraj, learned counsel for the respondents.

4. The only direction that can be given is, R-2 should dispose of the representation of the applicant quoted above.

5. In the result the OA is disposed of at the admission stage itself directing R-2 to dispose of the representation in accordance with the rules. There will be no order as to costs.

(Registry should send a copy of this OA alongwith the judgement to R-2)

*one*  
(R. Rangarajan)  
Member(Admn.)

Dated : The 23rd April 1996.  
(Dictated in Open Court)

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*Prashant*  
Dy. Registrar (S)

Contd...

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O.A.NO.506/96

1. The Executive Engineer,  
Visakhapatnam Central Division No.II,  
Central Public Works Department,  
Visakhapatnam.
2. The Chief Engineer, South Zone II,  
Tilak Road, Hyderabad.
3. The Director General of Works,  
Central Public Works Department,  
Nirman Bhawan,  
New Delhi.
4. One copy to Mr.S.Satyanarayana, Advocate,  
CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr. C.G.S.C.,  
CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One copy for duplicate.

VLKR

\* \* \*

04/06/96  
TYPED BY  
COMPARED BY

04/06/96  
CHECKED BY

04/06/96  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M.E.A)

DATED: 23-4-96

ORDER/JUDGEMENT

M.A.NO/R.A/C.A.No.

IN

D.A.NO. 506/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

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केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
- 9 MAY 1996  
हैदराबाद न्यायालय  
HYDERABAD P.E.T.